

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 2246/2024

(Arising out of impugned final judgment and order dated 18-12-2019 in CRA No. 4855/2015 passed by the High Court of Judicature At Allahabad)

DHARMENDRA KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.19115/2024-CONDONATION OF DELAY IN FILING and IA No.19117/2024-GRANT OF BAIL and IA No.19116/2024-EXEMPTION FROM FILING O.T.)

Date : 09-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Zeeshan Diwan, AOR
Ms. Jhanvi Dubey, Adv.
Mr. Krishna Datta Multani, Adv.
Mr. Ahmed Faraz, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing O.T. is allowed.

Delay condoned.

Issue notice on the Special Leave Petition as well as on the application for suspension of sentence/bail, returnable within four weeks.

Dasti, in addition, is also permitted.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)